

BENCH-I

SPECIAL BENCH (FOR BENCH -I)

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

213

CP(IB)No.1271/KB/2019

Present: 1. Hon'ble Member(J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> March, 2020, 10:30 A.M


Name of the Company	RASPL Industries Pvt. Ltd. Vs. Amiya Commerce & Construction Co. Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**ORDER**

Nobody appears on both sides.

It is a case wherein the Corporate Debtor has already been declared ex parte. Today when the case came up for hearing nobody appears on the side of the Operational Creditor.

Accordingly, I have no other alternative other than to dismiss the application for want of prosecution. Hence, dismissed.

  
(Jinan K.R.)  
Member (J)